

ITEM NO.12

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5787/2026

[Arising out of impugned final judgment and order dated 13-02-2026 in BA No. 382/2026 passed by the High Court of Judicature at Bombay]

JAGDISH KAILASH SHEJAV
@ DHANANJAY KAILASH SHINDE ALIAS DANNY

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA

Respondent(s)

I.A. No. 99320/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, I.A. No. 99322/2026 - EXEMPTION FROM FILING O.T. AND I.A. No. 101210/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 09-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :

Mr. Shoeb Alam, Sr. Adv.
Mr. Prastut Mahesh Dalvi, AOR
Mr. Pranay Saraf, Adv.
Ms. Vidhi Pankaj Thaker, Adv.
Mr. Sabir Kachhi, Adv.

For Respondent(s) :

Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Issue notice, returnable on 30.04.2026.
2. Mr. Shrirang B. Varma, learned counsel appears for State on advance notice. He accepts and waives service of notice on the State.

3. Let counter affidavit be filed within two weeks.

(NISHA KHULBEY)
COURT MASTER (SH)

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)